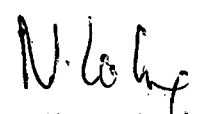


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

X-45A/MP. No. 30/96 in RA 57 /1995
in OA 895/92.

Union of India & Ors. Versus N.O. Sharma

Date of Order	Orders
18.1.1996	Mr. S.S. Hasan, Counsel for the applicants. Mr. S.K. Jain, Counsel for the respondents. Learned counsel for the applicants (respondents in the OA) has brought to our notice that as per Tribunal's order dated 31.8.1995, completion action was taken on 22.11.95. However, the payments ^{on} account of arrears and consequential benefits have not been made so far as the details thereof are being collected. Mr. Hasan seeks two months further extension from today for full compliance of the Tribunal's order dated 31.8.95. Prayer granted. No further extension shall be granted thereafter. With the above directions, the MA is disposed of.  (RATTAN PRAKASH) MEMBER (J)  (N.K. VERMA) MEMBER (A) Central Administrative Tribunal Jaipur Bench, JAIPUR Certified That No Further Action is Required To Be Taken & The Case is Fit For Consignment To Record.  Dealing Asst. Record Section Officer Digit No. 24...Keeper (Judicial)

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of 30/1/96

31/96